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Title : Not to allow the privatisation of Hydropower projects in Arunachal Pradesh.

SHRI TAPIR GAO (ARUNACHAL EAST): Hon. Deputy-Speaker, I would like to expose the nexus between the Power Minister and a private company and the State Government of Arunachal Pradesh. ...*(Interruptions)*

SHRI MADHUSUDAN MISTRY (SABARKANTHA): This is a State matter, Sir. *(Interruptions)*

MR. DEPUTY-SPEAKER: Except Shri Tapir Gao, nothing will be recorded.

*(Interruptions)* \*  
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SHRI TAPIR GAO : Sir, under the National Power Policy, the Government of India undertaking, the National Hydroelectric Power Corporation would generate more than 39,000 megawatt from Arunachal Pradesh. Seven projects are under investigation and survey for the same is being conducted by the NHPC. But the Ministry of Power has permitted the State Government to tender out five projects of NHPC to the private power companies which have no experience in the generation of hydropower. ...*(Interruptions)*

MR. DEPUTY-SPEAKER: What is your demand?

SHRI TAPIR GAO : If these private companies, namely, Reliance Energy, JP Construction Group and DS Construction are allowed to generate hydropower, tomorrow anything would happen to Assam and Arunachal Pradesh. Assam and Arunachal Pradesh would be the victims of natural calamities. Who would take the risk for this? Therefore, I urge upon the Government not to allow these private companies to go ahead when there is a risk for the North-Eastern States. The office of the hon. Prime Minister has not given permission to meet him in his Office. I would expose the nexus between the private companies, Power Ministry and the State Government. Thank you, Sir.